

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO.1654  
ANSWERED ON TUESDAY, THE 6<sup>TH</sup> AUGUST, 2024 /Sravan 15, 1946 (SAKA)**

**Pendency in NCLT and NCLAT**

**QUESTION**

**1654. SHRI A.D. Singh:**

(a) the number of cases pending in various National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT), the details thereof;

(b) the details of cases more than 1 year old, 2 years old and 3 years old or more, the NCLT and NCLAT-wise;

(c) the reasons of the pendency; and

(d) the efforts being made to reduce the number of pending cases in various NCLT and NCLAT?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND  
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**(HARSH MALHOTRA)**

(a) & (b): As per information provided by the National Company Law Tribunal (NCLT), as on 30.06.2024, a total of 19,770 of cases are pending as per the breakup given below:

<b>Cases pending for less than 01 year</b>	<b>Cases pending for more than 01 year</b>
<b>9,645</b>	<b>10,125</b>

As per information provided by National Company Appellate Tribunal (NCLAT), as on 30.06.2024, a total of 3,019 of cases pending as per the breakup given below:

<b>Cases pending for less than 01 year</b>	<b>Cases pending for more than 01 year</b>	<b>Cases pending for more than 02 year</b>	<b>Cases pending for more than 03 year</b>
<b>1,654</b>	<b>1,365</b>	<b>783</b>	<b>456</b>

(c): Sir, the National Company Law Appellate Tribunal (NCLAT) and the National Company Law Tribunal (NCLT) act as quasi-judicial bodies. There are several reasons for the pendency of cases in NCLT and NCLAT which, inter-alia depends on circumstances and complexity of each case, nature of evidence, large number of IAs, stay by the appellate bodies in many cases, cooperation of stake holders and frequent adjournments.

(d): Sir, the Government is taking all steps to strengthen the NCLT and NCLAT in terms of number of Benches, number of Courts and number of Members, to reduce the pendency. Apart from the decision to set up NCLAT bench at Chennai, five new Benches of NCLT have been set up during 2018-19 at Jaipur, Cuttack, Kochi, Indore and Amravati. For capacity building of Members, regular colloquiums are being held. The E-Court Project has also been implemented by the National Informatics Centre (NIC) for all the Benches of NCLT and NCLAT. Filling up of vacancies for Members is a dynamic, integrated, continuous and collaborative process between Executive and Judiciary. As a result of this process, following appointments were made in NCLT during the years 2021 to 2023:

Sr. No.	Year	Number of Appointments
1.	2021	01 (President) & 20 (Members)
2.	2022	14 (Members)
3.	2023	20 (Members)

Similarly, following appointments were made in NCLAT during the years 2021 to 2024:

Sr. No.	Year	Number of Appointments
1.	2021	01 (Chairperson)
2.	2022	05 (Members)
3.	2023	03 (Members)
4	2024	04 (Members)

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